

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No.268 of 1996

Friday, this the 1st day of March, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N. Sasindra Babu, S/o P N Narayanan,  
Upper Division Clerk,  
Lakshmibai National College of Physical Education,  
Trivandrum, residing at T.C.5/454, Indira Nagar,  
Puthuparabil, Peroorkada, Trivandrum. .. Applicant

By Advocate Mr K C Eldho.

Vs

1 Sports Authority of India  
represented by Director General,  
J.N. Stadium (Jawaharlal Nehru),  
New Delhi.

2 Lakshmibai National College of Physical  
Education, Trivandrum(represented by  
the Principal). .. Respondents

By Advocate Mr Mathews J Nedumpara (represented).

The application having been heard on 1st March 1996,  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks refixation of pay on his  
appointment as Upper Division Clerk. According to him  
he should have been appointed as a Store Keeper long  
ago and this would have made difference in his pay  
fixation.

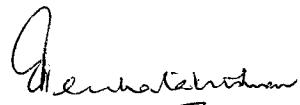
2 It is seen that applicant has made A-1 and A-2  
representations before first respondent for the same  
relief. First respondent will take a decision on the

representations and communicate the same to applicant within three months from today. This direction by itself will not confer a cause of action on applicant.

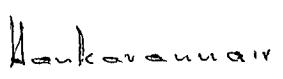
3 Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

4 Original application is disposed of as aforesaid. No costs.

Dated the 1st March, 1996.

  
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1: True copy of the representation dated 20.3.1991 submitted by the applicant before the 1st respondent.
2. Annexure A2: True copy of the representation dated 10.4.1995 submitted by the applicant before the 1st respondent.

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